

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Customs Appeal No. 75825 of 2015

(Arising out of Order-in-Original No. KOL/CUS/AIRPORT/ADMN/19/2014 dated 10.11.2014 passed by the Commissioner of Customs (Airport & Admn.), 15/1, Strand Road, Custom House, Kolkata – 700 001

Shri Manoj Gupta

House No. 228/1, Hans Nagar,
Nazafgarh, New Delhi – 110 043

: Appellant

VERSUS

Commissioner of Customs (Airport & Admn.)

15/1, Strand Road, Custom House,
Kolkata – 700 001

: Respondent

APPEARANCE:

None for the Appellant

Shri Subrata Debnath, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 76023 / 2024

DATE OF HEARING / DECISION: 06.06.2024

ORDER: [PER BENCH]

Today when the matter was called, none appeared on behalf of the appellant nor has any request for adjournment been received from the appellant, despite service of notice of hearing. It is noticed that even on the previous dates of hearing, the appellant remained unrepresented. Therefore, it appears that the appellant is not interested in pursuing the appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case by way of filing application for restoration of appeal, if he so desires.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd